

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:155  
ANSWERED ON:21.07.2003  
CHARGES AGAINST FLYING INSTITUTE  
REENA CHOUDHARY

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the details of charges pending against Rajputana Aviation Academy and Ahmedabad Aviation and Aeronautics before the Airports Authority of India (AAI);
- (b) whether the AAI has permitted these flying institutes to operate flights in spite of heavy recovery pending against them;
- (c) if so, the reasons therefor;
- (d) the details of landing, parking, RNFC etc. charges pending against aircraft bearing registration No.VT-CNA, VT-JJG and VT-NWG during the period M/s OTG Global Finance Limited was the operator and owner of the aircraft;
- (e) whether some officers of AAI are trying to exempt the huge amount on account of their personal interests; and
- (f) if so, the details in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION ( SHRI RAJIV PRATAP RUDY )

- (a) :- Information is being collected and will be laid on the Table of the Sabha.
- (b)& (c) :- No, Sir. However, M/s Rajputana Aviation Academy has since closed down its operations and action under the Public Premises (Eviction of unauthorised occupants) Act has been initiated by AAI.
- (d) :- Information is being collected and will be laid on the Table of the Sabha.
- (e) :- No, Sir.
- (f) :- Does not arise.